

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-315(ND)/2017

IN THE MATTER OF:

M/s. Jai Kumar Jain & Anr. .. PETITIONER

Vs.

M/s. MVL Limited Limited .. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 11.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Varun Kathuria, Advocate

For the Respondents : -

ORDER

Learned Counsel for the petitioner/Operational Creditor is present and represents that an advance copy of the service of the notice of the application filed for initiation of Corporate Insolvency Resolution Process has been sent to the Corporate Debtor for reply to the petition as per the directions given in the earlier

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order dated 30.8.2017 of this Tribunal. Ld. Counsel on behalf of the Corporate Debtor has appeared and seeks time to file reply to the said petition.

A week's time is granted to the Corporate Debtor to file ~~the~~ reply to the petition with an advance copy to be served to the Ld. Counsel for the petitioner and the Petitioner will file rejoinder, if any, within a period of 3 days thereafter.

List the matter on 28.9.2017.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.9.2017